

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

SIXTY-FIRST REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-first Report.

2. The Committee met on the 29th March, 1976 for allocation of time to the resolutions at item Nos. 3 and 4 set down in the List of Business for Friday, the 2nd April, 1976.

3. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

4. The Committee recommend the allocation of time as follows:—

- | | |
|--|------------|
| (1) Resolution regarding employment opportunities for rural educated unemployed. | .. 2 hours |
| (2) Resolution regarding removal of disparity between pay of Government employees. | .. 2 hours |

NEW DELHI;

March 29, 1976
Chaitra 9, 1898 (Saka)

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

SIXTY-SECOND REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-second Report.

2 The Committee met on the 14th April, 1976 for—

- (i) allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Thursday, the 15th April, 1976.
- (ii) classification and allocation of time for discussion of the Whooping Cough Prevention and Eradication Scheme Bill, 1976 by Shri Yamuna Prasad Mandal.

Allocation of time to Resolutions

3. The Members who had tabled the Resolutions were invited to attend the sitting. Shrimati Parvathi Krishnan attended.

4 The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding restoration of freedom provided under the Constitution. 2 hours
- (2) Resolution regarding nationalisation of essential industries. 2 hours

Classification and allocation of time to the Whooping Cough Prevention and Eradication Scheme Bill, 1976 by Shri Yamuna Prasad Mandal.

5. Shri Yamuna Prasad Mandal, the Member-in-charge of the Bill was invited to attend the sitting. He attended.

6 After considering all aspects of the Bill, the Committee recommend that the Bill be placed in category 'B' and 2 hours be allotted for its discussion.

Recommendations

7. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and
- (ii) the classification and allocation of time to the Bill by Shri Yamuna Prasad Mandal, as shown in paragraph 6 above, be agreed to by the House.

New Delhi;

G. G. SWELL,
Chairman,

April 14, 1976
Chairs 25, 1808 (Saka)

Committee on Private Members'
Bills and Resolutions.

GMGPND—189 LS—Lino NS—14-4-76—580.

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

SIXTY-THIRD REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-third Report.

2. The Committee met on the 26th April, 1976 for—

- I. Allocation of time to the Resolutions at item Nos. 3 and 4 set down in the List of Business for Friday, the 30th April, 1976.
- II. Examination of the Constitution (Amendment) Bill, 1976 (Substitution of articles 1, 2, etc.) by Shri Rajdeo Singh under rule 204(1)(a) of the Rules of Procedure.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. Shri Tridib Chaudhuri attended.

4. The Committee recommend the allocation of time as follows:—

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|--|------------|
| (1) Resolution regarding land reforms | .. 2 hours |
| (2) Resolution regarding inter-state river project | .. 2 hours |

Examination of the Constitution (Amendment) Bill, 1976 (Substitution of articles 1, 2, etc.) by Shri Rajdeo Singh.

5. Shri Rajdeo Singh, the Member-in-charge of the Bill, who is also a Member of the Committee, was present.

6. The Bill seeks to amend the Constitution with a view to provide that India shall be a Unitary form of State comprising a number of Regions.

7. The Committee were of the opinion that the Bill seeks to change the federal structure of the Constitution, and the basic institutional pattern provided therein.

8. The Committee had recently examined a Bill given notice of by Shri C. K. Chandrappan seeking to abolish the Rajya Sabha. The Committee felt that as the Bill sought to alter the basic structure of the Constitution, the Member might not be given permission to move for leave to introduce that Bill. (*vide* Sixtieth Report of the Committee).

9. The Committee felt that since the present Bill also affected basic structure of the Constitution, Shri Rajdeo Singh might not be permitted to move for leave to introduce the Bill.

Recommendations

10. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and
- (ii) Shri Rajdeo Singh be not permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI:

April 28, 1976.
Vaisakha 6, 1996 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

SIXTY-FOURTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-fourth Report.

2. The Committee met on the 10th May, 1976 for—

- I. Allocation of time to the Resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 14th May, 1976.
- II. Examination of the Constitution (Amendment) Bill, 1976 (Amendment of article 15 and insertion of new article 16A) by Shri D. K. Panda under rule 294(1)(a) of the Rules of Procedure.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

4. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding national forest policy. . . 2 hours.
- (2) Resolution regarding history of freedom movement. . . 2 hours.
- (3) Resolution regarding take over of closed industrial units. . . 2 hours.

Examination of the Constitution (Amendment) Bill, 1976 (Amendment of article 15 and insertion of new article 16A) by Shri D. K. Panda.

5. Shri D. K. Panda, the Member-in-charge of the Bill, was invited to attend the sitting. He attended.

6. The Bill seeks to amend the Constitution with a view to provide unemployment allowance, abolition of right to property, enforceability of directive principles, a curb on the power of Supreme Court and the High Courts to issue writs in certain cases, etc.

7. After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

8. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House; and
- (ii) Shri D. K. Panda be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI;
May 10, 1976.
Vaisakha 20, 1898 (Saka).

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

SIXTY-FIFTH REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-fifth Report.

2. The Committee met on the 11th August, 1976 for—

- I. Examination of the Constitution (Amendment) Bill, 1976 (*Amendment of Seventh Schedule*) by Dr. Kailas under rule 294(1)-(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of the Constitution (Amendment) Bill, 1976 (*Amendment of article 15 and insertion of new article 16A, etc.*) by Shri D. K. Panda under clauses (b) and (c) of rule 294(1) of the Rules of Procedure

Examination of the Constitution (Amendment) Bill, 1976 (Amendment of Seventh Schedule) by Dr. Kailas

3. Dr. Kailas, the Member-in-charge of the Bill was invited to attend the sitting. He attended.

4. The Bill, with a view to bring improvement in public health, medical education and family planning, seeks to transfer these subjects from the State List of the Seventh Schedule of the Constitution to the Concurrent List.

5. After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to the Constitution (Amendment) Bill, 1976 (Amendment of article 15 and insertion of new article 16A, etc.) by Shri D. K. Panda.

6. Shri D. K. Panda, the Member-in-charge of the Bill was invited to attend the sitting. He did not attend.

7. After considering all aspects of the Bill, the Committee recommend that the Bill be placed in category 'B' and 2 hours be allotted for its discussion.

Recommendations

8. The Committee recommend that—

- (i) Dr. Kailas be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the classification and allocation of time to the Bill by Shri D. K. Panda, as shown in paragraph 7 above, be agreed to by the House.

G. G. SWELL,
Chairman.

NEW DELHI;
August 11, 1976
Sruvans 20, 1898 (Saka)

Committee on Private Members' Bills
and Resolutions.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

SIXTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-sixth Report.

2. The Committee met on the 16th August, 1976 for allocation of time to the resolutions at item Nos. 2 to 4 set down in the List of Business for Friday, the 20th August, 1976.

3. The Members who had tabled the resolutions were invited to attend the sitting. Sarvashri C. K. Chandrappan, Narain Chand Parashar and Somnath Chatterjee attended.

4. The Committee recommend the allocation of time as follows:—

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|---|-------|---------|
| (1) Resolution regarding provision of facilities for weaker sections of muslims | | 2 hours |
| (2) Resolution regarding development of hill regions | | 2 hours |
| (3) Resolution regarding unemployment situation. | | 2 hours |

NEW DELHI;
August 16, 1976
Sraavana 25, 1898 (Saka)

G. G. SWELL,
Chairman,
Committee on Private Members' Bills
and Resolutions.